

WP(CrI). No. 2 of 2014

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. SP Mahanta, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents.

Admit the petition.

Affidavits have already been exchanged.

List this petition on 6-5-2014 for hearing.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 29 of 2014

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S. Dey, Advocate, present for the petitioner.

Mr. H. Kharmih, GA, present for the respondents No. 1 to 3.

Mr. SA Sheikh, Advocate, present for the respondent No. 5 and 6.

Learned counsel for the respondents No. 1 to 3 and learned counsel for respondents No. 5 and 6 pray for and are allowed further 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 81 of 2014

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. HL Shangreiso, Advocate, present for the petitioners.

Mr. SM Suna, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 120 of 2014

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. S.Deka, Advocate, present for the petitioner.

Ms. AR Nath, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 128 of 2014

1-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. A.Sinha, Advocate, present for the petitioner.

Mr. KP Bhattacharjee, GA, present for the respondents.

Learned counsel for the respondents prays for and is allowed further 4(four) weeks' time to file the counter affidavit.

List after 4(four) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 276 of 2013

1-5-2014

HON'BLE THE CHIEF JUSTICE

Ms. D. Nengnong, Advocate, present for petitioner.

Mr. R. Gurung, GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed further 2(two) weeks' time to file the rejoinder affidavit to the counter affidavit filed on behalf of respondent No. 2.

List after 2(two) weeks. Meanwhile, respondent No.4 is also allowed to file its counter affidavit.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 355 of 2013

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mrs. S. Bhattacharjee, Advocate, present for the petitioner.

Mr. R. Gurung, GA, present for the State respondents.

Mr. G. Marak, Advocate, present for the respondent No. 5.

Learned counsel for the respondents pray for and are allowed 3(three) weeks' time to file their counter affidavits.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 357 of 2013

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. PT Sangma, Advocate, present for the petitioners.

Mr. R.Gurung, GA, present for the respondents.

Affidavit-in-opposition has been filed on behalf of the respondents No. 1 to 4. Same be taken on record.

Learned counsel for the petitioners prays for and is allowed 3(three) weeks' time to file the rejoinder affidavit.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

WP(C). No. 360 of 2013

1-5-2014

HON'BLE THE CHIEF JUSTICE

Mr. JM Thangkhiew, Advocate, present for the petitioner.

Mr. S.Dey, Advocate, present for the respondents No. 1 to 3.

Mr. PT Sangma, Advocate, present for the respondent No.4.

Learned counsel for the respondents No. 1 to 3 prays for and is allowed further 3(three) weeks' time to file the counter affidavit.

Learned counsel for the petitioner states that no rejoinder affidavit needs to be filed to the counter affidavit filed on behalf of respondent No.4.

List after 3(three) weeks.

S.Rynjah

CHIEF JUSTICE

